STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2016-2017)

(SIXTEENTH LOK SABHA)

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

(DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT)

Action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Sixteenth Lok Sabha) on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

THIRTY-FIFTH REPORT



LOK SABHA SECRETARIAT NEW DELHI

December, 2016/Agrahayana, 1938 (Saka)

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Presented to Lok Sabha on 16.12.2016

Laid in Rajya Sabha on 16.12.2016



LOK SABHA SECRETARIAT NEW DELHI

December, 2016/Agrahayana, 1938 (Saka)

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COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2016-2017)

SHRI RAMESH BAIS - CHAIRPERSON

MEMBERS LOK SABHA

- 2. Shri Kantilal Bhuria
- 3. Shri Santokh Singh Chaudhary
- 4. Shri Sher Singh Ghubaya
- 5. Shri Jhina Hikaka
- 6. Shri Sadashiv Kisan Lokhande
- 7. Smt. K. Maragatham
- 8. Shri Kariya Munda
- 9. Prof. Seetaram Ajmeera Naik
- 10. Shri Asaduddin Owaisi
- 11. Sadhvi Savitri Bai Phule
- 12. Dr. Udit Raj
- 13. Smt. Satabdi Roy (Banerjee)
- 14. Kunwar Bharatendra Singh
- 15. Prof. Sadhu Singh
- 16. Smt. Mamta Thakur
- 17. Shri Mansukhbhai Dhanjibhai Vasava
- 18. Shri Tej Pratap Singh Yadav
- 19. Vacant*
- 20. Vacant*
- 21. Vacant#

MEMBERS RAJYA SABHA

- 22. Smt. Jharna Das Baidya
- 23. Dr. Tazeen Fatma
- 24. Shri Chunibhai Kanjibhai Gohel
- 25. Shri Ahamed Hassan
- 26. Smt. Sarojini Hembram
- 27. Dr. Narendra Jadhav
- 28. Smt. Vijila Sathvananth
- 29. Smt. Wansuk Syiem
- 30. Smt. Chhaya Verma
- 31. Shri Rajkumar Verma

(iv)

^{*} Vacancies occurred *vice* Shri Bhagwant Khuba and Shri Mohanbhai K. Kundariya changed nominations w.e.f. 19.10.2016.

[#] Vacancy occurred *vice* Shri Prakash B. Hukkeri changed his nomination w.e.f. 23.11.2016.

LOK SABHA SECRETARIAT

1. Shri Ashok Kumar Singh - Additional Secretary

2. Shri Sukhi Chand Chaudhary - Joint Secretary

3. Shri Ashok Sajwan - Director

4. Smt. Mamta Kemwal - Additional Director

5. Smt. Shilpa Kant - Sr. Executive Assistant

INTRODUCTION

I, the Chairperson, Standing Committee on Social Justice and Empowerment (2016-17) having been authorized by the Committee to submit the Report on their behalf, do present this Thirty-fifth Report on the action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Sixteenth Lok Sabha) on Demands for Grants - 2016-17 relating to the Ministry of Social Justice and Empowerment (Department of Social

- 2. The Twenty-seventh Report was presented to Lok Sabha and laid in Rajya Sabha on 28th April, 2016. The Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) furnished their replies indicating action taken on the recommendations contained in that Report on 25th July, 2016. The Report was considered and adopted by the Standing Committee on Social Justice and Empowerment at their sitting held on 15th December, 2016.
- 3. An analysis of the action taken by Government on the recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Sixteenth Lok Sabha) is given in Appendix.
- 4. For facility of reference observations/recommendations/comments of the Committee have been printed in thick type in the body of the Report.

NEW DELHI;

14 December, 2016 23 Agrahayana, 1938 (Saka)

Justice and Empowerment).

RAMESH BAIS
Chairperson,
Standing Committee on
Social Justice and
Empowerment

(vi)

CHAPTER I

REPORT

- 1.1 The Report deals with the action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Sixteenth Lok Sabha) on Demands for Grants for the year 2016-17 relating to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- 1.2 The Report was presented to Lok Sabha and laid in Rajya Sabha on 28.04.2016. It contained fourteen observations/recommendations. Replies of Government in respect of all the observations/recommendations have been examined and have been categorized as under: -
 - (i) Observations/Recommendations which have been accepted by the Government:

Paragraph Nos. 3.22, 3.28, 3.29, 3.42, 3.46, 4.5, 4.6 and 5.9.

(Total 8 - Chapter II)

(ii) Observations/Recommendations which the Committee do not desire to pursue in view of the replies of the Government:

Paragraph Nos. 3.43.

(Total 1 - Chapter III)

(iii) Observations/Recommendations in respect of which replies of the Government have not been accepted:

Paragraph Nos. 5.7 and 5.8.

(Total 2 - Chapter IV)

(iv) Observations/Recommendations in respect of which replies of the Government are of interim in nature:

Paragraph Nos. 2.8, 3.14 and 3.35.

(Total 3 - Chapter V)

- 1.3 The Committee desire that action taken replies on the recommendations contained in Chapter-I and final action taken notes in respect of the recommendations contained in Chapter-V of this Report may be furnished to them at the earliest and in any case not later than three months of the presentation of the Report.
- 1.4 The Committee will now deal with some of the replies received from the Government which need reiteration or merit comments.

A. Incomplete Boys Hostels under Babu Jagjivan Ram Chhatravas Yojna (Recommendation Para 3.14)

1.5 The Committee in their original Report had noted that the Department of Social Justice and Empowerment has been mandated to empower the Scheduled Castes through implementation of various educational schemes, amongst which Babu Jagjivan Ram Chhatravas Yojna - Girls & Boys Hostels for SC Students is an important one. The Committee, however, were dismayed over the inability of the Department to utilize the allocated budget for construction of hostels under this Scheme, especially for boys. The Committee were informed that the Implementing Agencies such as NGOs and Deemed Universities in the private sector do not seek assistance as they are unable to meet their commitment upto 55 per cent of the total cost. Moreover, very few eligible proposals were received from the State Universities since the central assistance is restricted to 45 per cent and matter of incomplete proposals is another problem for the Department. The Committee, therefore, recommended that the Department should first consider lowering down the percentage of present commitment by Implementation Agencies (NGOs and Deemed Universities) and also raise the central assistance from current 45 per cent reasonably so as to attract the Implementation Agencies for seeking Central assistance which would also help the Department for full utilization of funds under Further, the Committee desired the Department to start online the scheme.

submission of proposals under this Scheme by simplifying the procedure further and impress upon the States to send complete proposals in proper format. Taking note of the fact that the budgetary allocation of this Scheme, particularly for constructing boys hostels is Rs.5.00 crore, the Committee desired the Department to pursue the Ministry of Finance to raise this amount at RE stage so that the incomplete sanctioned hostels of the last Plan period could be completed expeditiously. The Committee were saddened to note that only three hostels with 372 seats for boys could only be sanctioned out of the target of building hostels of 2500 seats in 2015-The Committee desired that the Department should complete the target of constructing work of boys hostel during 2016-17 financial year. The Committee further observed that surveys/inspections have been conducted by the Department to review the status of construction of hostels and provision of facilities to the students. As the Department has not adopted any procedure to check how many SC girls and boys are actually availing this facility and occupying the hostels meant for them, the Committee urged upon the Department to conduct surveys of these hostels to find out actual utilization of seats by the students in these hostels so as to know the successful or otherwise implementation of Babu Jagjivan Ram Chhatravas Yojna.

Reply of the Government

1.6 The Department of Social Justice and Empowerment in their reply has stated:-

"As per the Funding pattern of Babu Jagjivan Ram Chhatravas Yojna (BJRCY), 45% central assistance is provided to Non Governmental Organisations (NGOs) and Deemed Universities in the private sector. The remaining 55% is to be borne/shared by the concerned State Government/UT Administration and the NGO in the ratio of 45:10 basis. If the State

Governments do not provide their share, the entire 55% share is to be borne by the NGO/Deemed University concerned."

1.7 The Committee found that under Babu Jagjivan Ram Chhatravas Yojna, budgetary allocation for boys hostels is too less vis-à-vis targetted number of hostels, due to which, only 4 hostels with 472 seats were sanctioned during 2015-16 out of the targetted 2500 seats. The Committee are not aware of the actual number of seats and hostels constructed during 2015-16. Further, the Committee are disappointed to note that again for the year 2016-17 only Rs. 5.00 crore has been allocated, which is too less to fulfill the target of constructing the sanctioned number of hostels. The Committee, therefore, reiterate their earlier recommendation to pursue the Ministry of Finance (Department of Expenditure) more vigorously in the next financial year to increase the amount from Rs. 5 crore for this Scheme specially for construction of Boys hostels under this Scheme. The Committee would also like to be apprised of the latest position regarding the number of hostels completed in the last three financial year including 2016-17.

B. Revision of rates of Pre-Matric Scholarship for OBCs

(Recommendation, Para 5.7)

1.8 The Committee in their original Report had noted that the Backward Class Division of the Department have the responsibility of empowering the Other Backward Classes (OBCs) through their various educational Schemes. Pre Matric Scholarship Scheme for OBCs is important amongst them with an objective to motivate children of OBCs studying at Pre Matric level, covering the poorest of poor i.e., below double poverty line among the OBCs under the Scheme. The Committee were shocked to observe that the rates of scholarship are Rs.25 for Class I to V, Rs.40 for Class VI to VIII and Rs.50 for Class IX to X, which are too less to be used

for the purpose. The Committee were dismayed to find that the rates of scholarship have not been revised since inception of the Scheme in 1998-99. The Committee wonder even if it is so, the scholarship amount is provided in addition to the facilities provided under Right to Free and Compulsory Education, 2005, what is the use of Rs.25, Rs.40 as this amount is too low as per present Consumer Price Index and does not solve any purpose. The Committee recommended that the Department should immediately revise the rates of Pre Matric Scholarship Scheme for OBCs which have not been revised for last eighteen years.

Reply of the Government

1.9 The Department of Social Justice and Empowerment in their reply has stated:-

"A proposal for increase in scholarship rates under the Pre-Matric Scholarship for OBCs was initiated by this Ministry, which was turned down by the Department of Expenditure on account of paucity of funds."

1.10 The Committee expressed their concern over the low rates of scholarship *viz.* Rs. 25 for Class I to V, Rs. 40 for Class VI to VII and Rs. 50 for Class IX to X under the Pre Matric Scholarship Scheme for OBCs. The Committee express their displeasure over the casual attitude of the Department in effecting revision of rates in this Scheme which is apparent from their reply. As revision in the rates of this Scholarship at every level is extremely vital as per present Consumer Price Index, the Committee once again impress upon the Department to seriously take up the matter with the Ministry of Finance (Department of Expenditure) in the next financial year for revising the rates at the earliest.

C. Nil beneficiaries in some States under Pre Matric Scholarship Scheme for OBCs

(Recommendation, Para 5.8)

1.11 The Committee in their earlier Report had noted that there were nil beneficiaries in some of the States of Madhya Pradesh, Himachal Pradesh, Haryana, Jammu & Kashmir, Sikkim and UTs of Andaman & Nicobar, Dadra & Nagar Haveli and Chandigarh and asked to be apprised of the reasons for the same and the remedial/corrective steps taken by the Department in the matter. The Committee desired to be furnished the latest information pertaining to number of beneficiaries during 2015-16 under the Pre Matric Scholarship Scheme for OBCs, which has not been furnished to the Committee.

Reply of the Government

1.12 The Department of Social Justice and Empowerment in their reply has stated:-

"The reasons for nil beneficiaries in some of the States are given as under:-

- (i) Since no proposal was received in 2014-15 from the States of Madhya Pradesh, Haryana, Jammu & Kashmir, Sikkim, Chandigarh and Dadra and Nagar Haveli, funds could not be released to these States.
- (ii) The number of beneficiaries for 2014-15 is awaited from the State of Himachal Pradesh.
- (iii) Due to receipt of incomplete proposal from Andaman & Nicobar Islands, funds could not be released in 2014-15.

The States/UTs have been requested to send the complete proposals under the scheme for 2016-17vide letter dated 27th April, 2016.

In so far as information pertaining to 2015-16 is concerned, it is stated that so far the information has been received from the following States only:-

(Amount and Beneficiaries in lakh)

S. No	State	Amount released	No. of beneficiaries.
i)	Goa	320.00	0.07
ii)	Kerala	703.00	1.67
iii)	Tripura	142.00	0.71
iv)	Sikkim	11.60	0.02
v)	Punjab	582.00	7.68
vi)	West Bengal	952.28	3.53
vii)	Karnataka	1285.00	10.86

1.13 The Committee are extremely disappointed with the manner in which the Department has implemented the Pre Matric Scholarship Scheme for OBCs. The Committee had noted that there were 'nil' beneficiaries in some States in 2014-15 and desired to know the reasons as well as the corrective steps taken by the Department in this regard. The Department in their reply cited the perennial problem of receiving no/incomplete proposals as the reason for not releasing the funds to some States due to which, nil beneficiaries are there. The Committee are constrained to note that the information regarding number of beneficiaries for 2014-15 is still awaited from Himachal Pradesh and funds for 2014-15 are yet to be released in some States. For the year 2016-17 also, the Ministry have forwarded the figures of only 7 States, where this Scheme has been implemented. Disappointed by their lackadaisical approach and complete lack of will to deal with this issue, the Committee once again urge upon the Department to take this matter of implementing such a significant scheme for the welfare of OBC children very seriously and chalk out a

streamlined mechanism such as sending proposals electronically, issuing deadline for receiving proposals from the States etc. The Committee feel that as the rates of Pre Matric Scholarship for OBCs are remarkably low, at least the Department should work out for its proper implementation throughout the country.

CHAPTER II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

(Recommendation, Para 3.22)

2.1 The Committee note that the Self Employment Scheme of Liberation and Rehabilitation of Manual Scavengers (SRMS) is a very significant scheme for socioeconomic upliftment of the manual scavengers in the country. The Committee find that the States which are mandated to identify the manual scavengers, have reported identification of only 12226 manual scavengers throughout the country, but uploaded the details of only 11861 manual scavengers, due to which, the Budget provision of Rs.470.19 crore for the year 2015-16 could not be utilized in full. The Committee, however, are constrained to note that despite their recommendation in this regard earlier, the Department have done very little to identify manual scavengers, as a result, the States/UTs have not reported identification of any additional manual scavengers over and above already identified 12226 manual scavengers. The Committee also do not know whether any extra efforts have been made by the Department to impress upon the State Governments to identify the exact number of scavengers. As a result, the BE for 2016-17 had to be kept as low as Rs.10.00 crore by the Department. Taking note of the fact that the house listing and housing Census-2011 reported existence of 26.06 lakh insanitary latrines in the country out of which 7.94 lakh were serviced by humans, and there is no increase in the number of manual scavengers reported since last one year, the Committee are of the considered view that the Department should seriously take up the matter for identifying the manual scavengers, as without identification this Scheme for their welfare is meaningless. The Committee impress upon the Department to pursue the States/UTs to set up an effective mechanism for carrying out proper identification of scavengers in the rural as well as in urban areas that too in a time bound manner.

The Committee are surprised to note that funds under this Scheme for training, capital subsidy, loan at concessional rate of interest have not been released in some major States, like Andhra Pradesh, Bihar, Chhattisgarh, Madhya Pradesh, Tamil Nadu and Uttar Pradesh from 2012 to 2016. The Committee desire that the Department should take effective and concrete measures to monitor the Scheme properly so as to identify more manual scavengers so that funds for their rehabilitation and upliftment throughout the country could be utilized.

Reply of the Government

- 2.2 In compliance with the recommendation/observation of the Committee, this Department has made the following effective mechanism for proper identification of manual scavengers in rural as well as urban areas in a time bound manner:--
- (i) Village level and household-wise Socio-Economic Caste Census 2011, data of insanitary latrines and data of manual scavengers have been provided to State Governments and UT. Administrations vide this Ministry's D.O letter dated 7th July, 2015 requesting to set up effective mechanism for proper identification of manual scavengers in rural as well as urban areas in a time bound manner.
- (ii) The matter has also been taken up with Chief Ministers of the concerned State Governments and UT. Administrations by Hon ble Minister of Social Justice and Empowerment vide D.O letter dated 29th March, 2016 requesting them to complete the survey of manual scavengers on a time bound manner.

Further, as per the recommendation/observation of the Committee, this Department has taken following effective and concrete measures to monitor the scheme properly so that funds for their rehabilitation and upliftment throughout the country could be utilized:--

- (i) All the total 39 identified manual scavengers, 3 in the State of Chhattisgarh and 36 in the State of Madhya Pradesh have been rehabilitated by providing regular employment in municipal corporation/municipality.
- (ii) Proposals received from Bihar, Rajasthan, Tamil Nadu and Uttar Pradesh to provide skill development training to 91,100,250 and 1495 identified manual scavengers respectively have been approved/ sanctioned by this Department. These State Governments have been requested to send the proposals for comprehensive rehabilitation of the identified manual scavengers and their dependants vide D.O letter dated 18th December, 2016.
- (iii) Inspite of repeated reminders, no proposal from Andhra Pradesh has been received either for skill development training or comprehensive rehabilitation of identified manual scavengers. The matter is regularly being pursued by this Department with the State Government for expediting the comprehensive proposals.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

(Recommendation, Para 3.28)

2.3 The Committee note that empowering and uplifting of the Scheduled Castes people by implementation of educational schemes notably Post Matric Scholarship Scheme and Pre Matric Scholarship Scheme for SC Students (Class IX and X) is the prime objective of the Department of Social Justice and Empowerment so that these students could perform better and have a better chance of progressing to the Post Matric stage. However, the Committee are dismayed over under utilization of funds under the Scheme, every year. Keeping in view the fact that this Scheme was introduced in 2012-13 and the demand for release of Pre Matric Scholarship from the States is very low as it constitutes only the maintenance allowance for ten months in an academic year and that too, after repeated requests to the States to send their

demand, the Committee are of the considered opinion that the Department should vigorously pursue the States to identify and encourage more eligible SC candidates under this Scheme and send their proposals, complete in all aspects, to the Department by the end of third quarter of the financial year, every year. The Committee wonder when there is only 1.55 per cent SC population in North Eastern States and the Department have already been exempted from making a provision of 10 per cent of the total Plan allocation for development of SCs in North Eastern States, why the Department have mentioned that the funds earmarked for the North East could not be utilized under this Scheme. The Committee are of the firm view that if there is no SC population in North East and the funds allocated under this Scheme remain unutilized, the Department may take measures to utilize this amount under other Schemes of Social Defence Sector, such as granting funds to NGOs, voluntary organizations working genuinely and sincerely as Implementing Agencies of the Schemes pertaining to Social Defence sector particularly in the field of treatment and rehabilitation of victims of drug abuse and alcoholism.

Reply of the Government

2.4 In 2012-13, Central Assistance was released based on the anticipated demand received from the States/UTs which resulted huge unspent balance with States/UTs. Due to this there was less demand in 2013-14 and 2014-15. We have directed all the States/UTs in 2015-16 to submit the proposal in Public Finance Management System (PFMS) portal. During 2015-16 we have released Rs.70.00 Crore in comparison to Rs.14.00 Crore in 2014-15 through PFMS. Remaining 500.00 Cr. was released through Non DBT to that States who have not submitted their demand in Public Finance Management System (PFMS) portal due to technical problem during 2014-15. So far North Eastern State is concerned during 2015-16, the expenditure has been made from direct head (stipend/scholarship) amounting to

Rs.1.99 Crore to Tripura, Rs.32.49 lakh to Manipur and Rs.5.22 lakh. to Sikkim has been made through DBT in PFMS portal. Because of DBT payment, the fund under NE could not be utilized. State Govt. of Assam has not submitted the utilization certificate for Rs. 13.46 crore released in 2013-14 and Rs. 6.73 crore released in 2014-15. Assam has not submitted their proposal for 2015-16. It is also mentioned that the proposals from Nagaland, Arunachal Pradesh and Mizoram have not been received from 2012-13, due to almost negligible SC population in these states. The observation/recommendation of the Committee has been noted for compliance regarding utilization of the unspent amount of North Eastern Region and Sikkim under other Schemes of Social Defence Sector, such as grant-in-aid to Non-Governmental Organisation, voluntary organizations working genuinely and sincerely as Implementing Agencies of the Schemes pertaining to Social Defence sector particularly in the field of treatment and rehabilitation of victims of drug abuse and alcoholism.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

(Recommendation, Para 3.29)

2.5 The Committee note that there are no beneficiaries under this Scheme in some States, which have large SC population, such as Uttar Pradesh, Maharashtra, Karnataka and Jharkhand in 2015-16. The Committee, therefore, wish to be apprised of the reasons for the same and desire that the Department must pursue every State, especially with huge SC population to send proposals for the eligible candidates under this Scheme.

Reply of the Government

2.6 The Pre Matric Scholarship Scheme for Scheduled Caste students was introduced w.e.f. 1.7.2012. In 2012-13, Central Assistance was released based on the anticipated demand received from the States/UTs which resulted huge unspent

balance with States/UT Administrations. States like Uttar Pradesh, Maharashtra, Karnataka & Jharkhand have the large unspent balance with them. The unspent amount of Rs.112.21 Cr. in Uttar Pradesh, Rs.155.79 crore .in Maharashtra, Rs.55.98 crore in Karnataka & Rs.2.61 crore in Jharkhand is still available for utilization. Because of huge unspent amount these states have not submitted their demand as well as number of beneficiaries during the year 2015-16. In order to review the performance before release of Central Assistance for the financial year 2016-17, these State Governments have been urged to send the proposals for release of Central Assistance at the earliest and also submit correct utilization certificate vide letter dated 25th May, 2016. This matter is also being pursued at the highest level

Apart from above, this issue was also discussed with Principal Secretaries of Social Welfare of States/UTs in the meeting held on 3rd June, 2016 in Vigyan Bhavan, New Delhi under the Chairpersonship of the Hon'ble Minister, Social Justice and Empowerment to review and implementation of schemes. They were advised to expedite the proposal.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

(Recommendation, Para 3.42)

2.7 The Committee are happy to note that the Department of Social Justice and Empowerment are taking seriously the plight of transgender persons and addressing their issues by formulating and drafting an Umbrella Scheme for empowerment of the transgender community on the recommendations of the Expert Committee which are under consideration. The Committee feel that all the sections of the society should get the benefits of social schemes run by the Government. The Committee are also aware that the transgender community has different and special needs which need to be addressed differently and specifically. The Committee, therefore,

desire that the Department should expedite the finalization of the umbrella Scheme without further delay so that the same could be implemented at the earliest being the only Scheme for the welfare of the transgender community.

Reply of the Government

2.8 The Hon'ble Supreme Court of India in Writ Petition (CRL) No.400/2012 dated 15th April, 2014, filed by National Legal Services Authority (NLSA) had delivered a judgement on the issue regarding formulation of the Scheme of Transgender Community, directing inter-alia, the Central and State Governments to take various steps for the welfare of transgender community and also to examine the recommendations of the Expert Committee based on the legal declaration made in the judgement implement them. In above and compliance of the directions/instructions of Hon,ble Supreme Court of India, the recommendations of the Expert Committee and legal declaration made in the above judgement had been examined in detailed. The Ministry has filed a clarificatory application in Supreme Court of India in the month of September, 2014 seeking certain clarifications on the issues contained in the Judgment

The clarifications from the Honble Supreme Court have been received vide their judgement dated 30th June, 2016. The Ministry is in the process of finalizing the umbrella scheme for Transgender Persons in the light of above judgement.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

(Recommendation, Para 3.46)

2.9 The Committee note that for the welfare of destitute people and beggars, a Model Legislation for Elimination of Beggary was suggested by the National Consultation Meeting as the measures taken by some States/UTs for rehabilitation of

beggars are not uniform all over India. Further, a special Committee constituted by the Department recommended for a Central Legislation for maintaining uniformity in different States. Accordingly, a draft Central Legislation namely "The Persons in Destitution (Protection, Care and Rehabilitation) Bill, 2015 was formulated. February, 2016, the matter was again discussed with Legislative Department who suggested that the Department may go for Model Legislation. The Committee are constrained to note that the Department are making efforts for formulating schemes for the welfare of beggars and destitute since July 2010 but still is not sure whether to draft a Model Legislation or a Central Legislation. As a consequence, nothing concrete has been done in all these six years while the problem of beggars and destitutes is increasing day by day. The Committee further observe that the Scheme drafted for protection, care and rehabilitation of beggars/destitutes by the Department is still under consideration. The Committee are not at all happy with the Department, apprising them of the same status of this Scheme year after year. The Committee wish to know the reasons for delay and the time by which this Scheme would be finalized and finally implemented. The Committee also desire that the Department should come to a conclusion without any delay whether to draft a Model Legislation or Central Legislation and finalize it expeditiously for these people who face innumerous difficulties and hardship everyday which does not auger well for a welfare society like ours.

Reply of the Government

2.10 The draft bill titled "The Persons in Destitution (Protection Care & Rehabilitation)" was submitted to Legislative Department for its views on the proposed Central Legislation for its feasibility from Legal and Constitutional point of view. After consultation with Deputy Legal Advisor, Department of Legal Affairs, it was decided with the approval of competent authority that the Department may go in

for a Model Legislation which could be adopted/adapted by the States/UTs.

Accordingly, a Model Legislation for Destitute is being finalized.

Further, Central Ministries were requested to provide information regarding Schemes being implemented by them for convergence of Scheme drafted by this Ministry with their Schemes. Ministry of Housing and Urban Poverty Alleviation informed that Shelters for Urban Homeless under National Urban Livelihoods Mission (NULM) could be converged with this Ministry's Scheme for Destitutes. Accordingly, Scheme for Protection, Care and Rehabilitation of Destitutes was modified and has been submitted for approval.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

(Recommendation, Para 4.5)

2.11 The Committee note that Integrated Programme for Old Persons (IPOP) is a significant Scheme which deals with improving the quality of life of senior citizens by providing basic amenities through providing financial assistance upto 90 per cent of the project cost to the Government/Non Governmental Organizations/ Panchayti Raj Institutions/ local bodies etc. for running and maintaining Old Age Homes, Day Care Centres and Mobile Medicare Units. The Committee are constrained to observe the details of the funds released and number of beneficiaries under this Scheme in 2014-15 and 2015-16. The Committee find that there are some States like Gujarat, Jammu & Kashmir, Jharkhand, Goa, Meghalaya, Sikkim and all the Union Territories except Delhi etc. where there is nil disbursal of funds, hence there are no beneficiaries and there are no projects ongoing in these States for the last two years. The Committee, having noted the fact that six other Schemes/Programmes have been merged with the existing components of the Scheme of IPOP, fail to understand that when there are so many variants of this Scheme, how is it possible that there are no projects running in 11 States/UTs of the country. The Committee,

therefore, impress upon the Department to vigorously pursue more and more States/UTs to send the proposals for financial assistance under this Scheme from the very beginning of the financial year so that the funds allocated for the Scheme do not remain unutilized.

Reply of the Government

2.12 As per the observation/recommendation of the Committee, the State Governments/UT Administrations are being urged to send adequate number of project proposals for release of Grant-in-Aid by 30th September, 2016 and also submit the proposals of some organizations for the year 2015-16 which are still pending with the State Governments/Ut Administrations. Timely receipt of proposals is required to avoid bunching of proposals and consequent delays in release of Grant-in-Aid to NGOs.

Apart from above, this issue was also discussed with Principal Secretaries of Social Welfare of States/UTs in the meeting held on 3rd June, 2016 in Vigyan Bhavan, New Delhi under the Chairpersonship of the Hon'ble Minister, Social Justice and Empowerment to review and implementation of schemes.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

(Recommendation, Para 4.6)

2.13 The Committee are concerned to note that there is a shortfall in expenditure in the last three years under Integrated Programme for Old Persons (IPOP). In 2015-16, BE of Rs.55.00 crore has been cut down to Rs.27.97 crore at RE stage and the Department could utilize only Rs.21.28 crore (upto 29.02.2016). The BE for the year 2016-17 has been kept by the Department as low as Rs.37.00 crore. As there are

six new Schemes/Programmes merged with the ongoing Scheme of IPOP, and Scheme has been revised w.e.f. 01.04.2015 resulting in the average increase in the amount of financial assistance from 70 per cent to 110 per cent, the Committee fail to fathom the reason for lowering the BE for 2016-17 under this Scheme and the shortfall of expenditure in previous years. The Committee, therefore, urge the Department to streamline the procedure of selecting the eligible agencies for granting financial assistance to them from all the States/UTs throughout the country so that more and more senior citizens from all over the country are covered under this Scheme and allocated funds are also utilized optimally.

Reply of the Government

2.14 In order to ensure full utilization of the allocated funds during the current financial year 2016-17, Minister of Social Justice and Empowerment of this Ministry took a meeting with the Principal Secretaries/Secretaries of the States/UT Administrations on 3rd June, 2016 to finalize the action plan 2016-17. They were advised to forward the complete proposals along with Utilization Certificate by the second quarter of the financial year to enable this Department to release the grant at the earliest. From the current financial year 2016-17, efforts are being taken to utilize the full funds at BE stage. The States are requested to send the complete proposal by June of that financial year. Further, in order to overcome the problem of late receipt of proposals from the State Governments, this Ministry has started an online system of submission of applications by the NGOs for Grants-in Aid and online processing of proposals at State and Centre level by different functionaries from the financial year 2014-15. This is expected to make the system more transparent and enable speedy release of grants to the NGOs. Further, the status and sanction of

grant will be available online and this will also enable better monitoring. The State Governments have been sensitized to forward the proposals early.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

(Recommendation, Para 5.9)

2.15 The Committee are concerned to note the continuous trend of under utilization of budgetary allocation under this Scheme. Despite giving shortage of funds as a major reason for overall poor performance of the educational schemes and accumulation of arrears of Scholarship Schemes, the Department have not been able to utilize the entire budgetary allocation under this Scheme, the reason being late and incomplete submission of proposals by State Governments. The Committee, therefore, urge upon the Department to take up this matter seriously with the State Governments and strictly advise them to send adequate number of proposals to the Department for grant of scholarships with complete information not later than by the end of third quarter of the financial year and monitor it throughout the year effectively so that the allocated funds are utilized fully.

Reply of the Government

2.16 Under the Pre-Matric Scholarship for OBCs, during the year 2014-15, out of the total revised allocation, around 94% of the outlay was utilized and only around 6% of the revised outlay was surrendered. The surrender was only because of the 10% mandatory allocation for North-Eastern States, which is never fully utilized because only four States out of eight North Eastern States have OBC population and also within these four States, i.e. Assam, Manipur, Sikkim and Tripura, the OBC population is very low resulting in low demand from these States. However, the Ministry constantly pursues the matter with the four States to get the utilization

certificate and proposals on time through quarterly review meetings, visits of Government of India officials/officers to the States. In spite of repeated follow up with those four States, every year significant amount remains unutilized. The Ministry also has been pursuing the matter with Ministry of Development of North Eastern Region (DoNER) requesting them to relax the 10 per cent mandatory allocation to 5 per cent. This Ministry also wrote to the Ministry of Finance in this regard, which have, in turn, advised this Ministry to take up the matter with the Ministry of DoNER. Accordingly, a DO letter from Hon'ble Minister (SJ&E) was written to Hon'ble Minister (DoNER) on 3rd January, 2016 followed by subsequent D.O letter from Secretary (SJ&E) to Secretary (DoNER) on 28th March, 2016. The reply of the Ministry of DoNER is still awaited.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

CHAPTER III

OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE REPLIES OF THE GOVERNMENT

(Recommendation, Para 3.43)

3.1 The Committee further observe that the Department are in process of formulating a draft Bill titled "The Rights of Transgender Persons Bill", which is prudent in the direction of welfare of transgender persons and a pre-legislative Consultation Meeting with all the stakeholders on the Bill has also been held. The Committee desire that the Government should finalize the Bill expeditiously and introduce it in Parliament as soon as possible in order to protect the rights of Transgender community.

Reply of the Government

3.2 A Draft Bill titled "The Transgender Persons (Protection of Rights) Bill, 2016" has been drafted. A pre-legislative Consultation Meeting with the stakeholders was held on 18.01.2016. A Cabinet Note on the Bill has also been circulated.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

CHAPTER IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED AND HAVE BEEN COMMENTED UPON BY THE COMMITTEE IN CHAPTER-I

(Recommendation, Para 5.7)

4.1 The Committee note that the Backward Class Division of the Department have the responsibility of empowering the Other Backward Classes (OBCs) through their various educational Schemes. Pre Matric Scholarship Scheme for OBCs is important amongst them with an objective to motivate children of OBCs studying at Pre Matric level, covering the poorest of poor i.e., below double poverty line among the OBCs under the Scheme. The Committee are shocked to observe that the rates of scholarship are Rs.25 for Class I to V, Rs.40 for Class VI to VIII and Rs.50 for Class IX to X, which are too less to be used for the purpose. The Committee are dismayed to find that the rates of scholarship have not been revised since inception of the Scheme in 1998-99. The Committee wonder even if it is so, the scholarship amount is provided in addition to the facilities provided under Right to Free and Compulsory Education, 2005, what is the use of Rs.25, Rs.40 as this amount is too low as per present Consumer Price Index and does not solve any purpose. The Committee recommend that the Department should immediately revise the rates of Pre Matric Scholarship Scheme for OBCs which have not been revised for last eighteen years.

Reply of the Government

4.2 A proposal for increase in scholarship rates under the Pre-Matric Scholarship for OBCs was initiated by this Ministry, which was turned down by the Department of Expenditure on account of paucity of funds.

Comments of the Committee

(Please see para 1.10 of Chapter I of the Report.)

(Recommendation, Para 5.8)

4.3 The Committee note that there are nil beneficiaries in some of the States of Madhya Pradesh, Himachal Pradesh, Haryana, Jammu & Kashmir, Sikkim and UTs of Andaman & Nicobar, Dadra & Nagar Haveli and Chandigarh and would llike to know the reasons for the same and the remedial/corrective steps taken by the Department in the matter. The Committee may also be furnished the latest information pertaining to number of beneficiaries during 2015-16 under the Pre Matric Scholarship Scheme for OBCs, which has not been furnished to the Committee.

Reply of the Government

- 4.4 The reasons for nil beneficiaries in some of the States are given as under:-
- (i) Since no proposal was received in 2014-15 from the States of Madhya Pradesh, Haryana, Jammu & Kashmir, Sikkim, Chandigarh and Dadra and Nagar Haveli, funds could not be released to these States.
- (ii) The number of beneficiaries for 2014-15 is awaited from the State of Himachal Pradesh.
- (iii) Due to receipt of incomplete proposal from Andaman & Nicobar Islands, funds could not be released in 2014-15.

The States/UTs have been requested to send the complete proposals under the scheme for 2016-17vide letter dated 27th April, 2016.

In so far as information pertaining to 2015-16 is concerned, it is stated that so far the information has been received from the following States only:-

(Amount and Benef. in lakh)

S. No	State	Amount released	No. of beneficiaries.
i)	Goa	320.00	0.07
ii)	Kerala	703.00	1.67
iii)	Tripura	142.00	0.71
iv)	Sikkim	11.60	0.02
v)	Punjab	582.00	7.68
vi)	West Bengal	952.28	3.53
vii)	Karnataka	1285.00	10.86

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

Comments of the Committee

(Please see para 1.13 of Chapter I of the Report.)

CHAPTER V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT ARE INTERIM IN NATURE

(Recommendation Para 2.8)

5.1 The Committee are pleased to note that out of total budget allocation (RE) of Rs.6467 crore during 2015-16, the Department of Social Justice and Empowerment have utilized Rs. 5693.56 crore, which constitutes 96.30 per cent of RE. Committee further note that the Department submitted their requirement of Rs.10,573.53 crore to the Ministry of Finance, which was reduced to Rs.6500.00 crore at BE stage for the year 2016-17. The Secretary of the Department while deposing before the Committee informed that this reduction of funds has lead to squeeze in the proposed outlay of some Schemes in the last few financial years particularly the Post Matric Scholarship for SCs. During 2015-16 also, Rs.9367.35 crore was demanded by the Department, against which the RE was reduced by Department of Expenditure, Ministry of Finance to Rs.5911.78 crore and they had to make internal adjustments to meet the large deficits faced under Scholarship Schemes particularly Post Matric Scholarship Scheme for SCs. The Committee are deeply concerned regarding reduction in demand of the Department of Social Justice and Empowerment by the Ministry of Finance for the year 2016-17, keeping in view the fact that the Department have been successful in utilizing 96.30 per cent of their allocation in 2015-16. The Committee also take note of the fact that the Ministry of Finance in fact have curtailed funds of almost all the Ministries/Departments in last year and also this year. But the Committee feel that the case of the Department of Social Justice and Empowerment is different vis-à vis other Ministries/Departments as the mandate of this Department is primarily to take care of the welfare of the most disadvantaged and marginalized sections of our society and to bring them into the mainstream of development by making them self-reliant, which is not possible without adequate funds for schemes meant for them. The Committee, therefore, desire that the Secretary should pursue the matter with the Ministry of Finance vigorously and convince them not to cut her Department's Demands either at BE stage or at RE stage, keeping in view their utilization of funds during 2014-15 and 2015-16, as it will be extremely difficult for them to implement their critical Schemes particularly for SCs. If need be, the observations of the Committee may be conveyed to the Ministry of Finance. The Committee are worried that if this trend of slashing budgetary allocation of the Department continues by the Ministry of Finance, the accumulation of arrears with the Department will never end and important schemes, such as Pre and Post Matric Scholarship for SCs and OBCs would not only suffer adversely and become meaningless but affect the lines and the tune of a large number of SC students depending on these schemes.

Reply of the Government

5.2 As per the observation/recommendation of the Committee, the matter regarding requirement of additional allocation of arrear of funds of Rs.7000.00 crore under the Post Matric Scheme for scheduled Castes students has been pursued vigorously by Secretary, Social Justice & Empowerment, Department of Social Justice & Empowerment with the Secretary, Ministry of Finance, Department of Expenditure vide D.O. letters dated 22th April, 2016 and subsequent DO letter dated 12th May, 2016. In this regard, no response has been received from Secretary, Department of Expenditure. However, this matter for requirement of additional allocation of funds of arrear of Rs.7000.00 crore and more will be pursued at the time of provisioning of Revised Estimate (RE) and also will be convinced them not to cut

Department's Demands either at BE stage or at RE stage, keeping in view the utilization of funds during 2014-15 and 2015-16.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

(Recommendation Para 3.14)

5.3 The Committee note that the Department of Social Justice and Empowerment have been mandated to empower the Scheduled Castes through implementation of various educational schemes, amongst which Babu Jagjivan Ram Chhatravas Yojna - Girls & Boys Hostels for SC Students is an important one. The Committee, however, are dismayed over the inability of the Department to utilize the allocated budget for construction of hostels under this Scheme, especially for boys. Committee were informed that the Implementing Agencies such as NGOs and Deemed Universities in the private sector do not seek assistance as they are unable to meet their commitment upto 55 per cent of the total cost. Moreover, very few eligible proposals were received from the State Universities since the central assistance is restricted to 45 per cent and matter of incomplete proposals is another problem for the Department. The Committee, therefore, recommend that the Department should first consider lowering down the percentage of present commitment by Implementation Agencies (NGOs and Deemed Universities) and also raise the central assistance from current 45 per cent reasonably so as to attract the Implementation Agencies for seeking Central assistance which would also help the Department for full utilization of funds under the scheme. Further, the Committee desire the Department to start online submission of proposals under this Scheme by simplifying the procedure further and impress upon the States to send complete proposals in proper format. Taking note of the fact that the budgetary allocation of this Scheme, particularly for constructing boys hostels is Rs.5.00 crore, the

Committee desire the Department to pursue the Ministry of Finance to raise this amount at RE stage so that the incomplete sanctioned hostels of the last Plan period could be completed expeditiously. The Committee are saddened to note that only three hostels with 372 seats for boys could only be sanctioned out of the target of building hostels of 2500 seats in 2015-16. The Committee desire that the Department should complete the target of constructing work of boys hostel during 2016-17 financial year. The Committee further observe that surveys/inspections have been conducted by the Department to review the status of construction of hostels and provision of facilities to the students. As the Department have not adopted any procedure to check how many SC girls and boys are actually availing this facility and occupying the hostels meant for them, the Committee urge upon the Department to conduct surveys of these hostels to find out actual utilization of seats by the students in these hostels so as to know the successful or otherwise implementation of Babu Jagjivan Ram Chhatravas Yojna.

Reply of the Government

5.4 As per the Funding pattern of Babu Jagjivan Ram Chhatravas Yojna (BJRCY), 45% central assistance is provided to Non Governmental Organisations (NGOs) and Deemed Universities in the private sector. The remaining 55% is to be borne/shared by the concerned State Government/UT Administration and the NGO in the ratio of 45:10 basis. If the State Governments do not provide their share, the entire 55% share is to be borne by the NGO/Deemed University concerned.

The issue of lowering down the percentage of present commitment by the implementing agencies (Non-Governmental Organisations and Deemed Universities in private sector) would be considered as and when the Scheme is revised.

In compliance of the observations/recommendations of the Committee, the proposal to start on-line submission of proposals under the Scheme would be taken up for consideration during the current year 2016-17 on priority basis.

The Department had proposed an outlay of Rs.10.00 crore for the current year 2016-17 for SC boys hostels. However, only Rs. 5.00 crore has been allocated/provided by the Ministry of Finance, Department of Expenditure at the BE stage. During 2015-16, 4 (four) SC boys hostels were sanctioned under the scheme BJRCY for 472 seats.

During the course of inspection of the hostels undertaken by the Ministry, all relevant aspects including utilization of seats by Scheduled Caste students, i.e number of students admitted in these hostels is also checked.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

Comments of the Committee

(Please see para 1.7 of Chapter I of the Report.)

(Recommendation Para 3.35)

5.5 The Committee note that Capital Venture Fund for Scheduled Caste Entrepreneurs is the only Scheme to promote entrepreneurship amongst the Scheduled Castes, and to increase financial inclusion for SC entrepreneurs and to motivate them for further growth in the society. Since introduction of Scheme in 2014-15, the allocation for this Scheme is on wane. From Rs.200 crore in 2014-15, the BE for 2016-17 has drastically reduced to Rs.40.00 crore and the actual expenditure by the Department was only Rs.0.01 crore in 2015-16. The Committee note that non-receipt of utilization certificates from Industrial Finance Corporation of India Ltd. (IFCI) was the reason for cutting down the RE from Rs.200 crore to Rs.0.01 crore in 2015-16 and lowering the Budget Estimate to Rs.40.00 crore in

2016-17. The Committee observe that the Department are lacking in seriousness in implementing this Scheme. The Committee desire that the Department should set up a strong and effective mechanism for pursuing IFCI Ltd. to utilize the allocated amount in full and also provide Utilization Certificates well in time so that the allocation for this Scheme is not reduced every year. The Committee also desire that as this is entirely a new approach by the Department in the field of promotion of entrepreneurship, besides Schemes for educational and economic development of the Scheduled Castes, they should take extra effective measures to make it successful at every level so that they need not lower the budgetary allocation for this Scheme. The Committee further note that the eligibility criteria of the operational guidelines under this Scheme have been revised and are under consideration. The Committee, therefore, wish to be apprised of the outcome of this revision and its impact on the overall performance of the Scheme with reference to the number of beneficiaries under the Scheme.

Reply of the Government

In so far as setting- up of strong and effective mechanism for pursuing Industrial Finance Corporation India Ltd (IFCI) regarding providing the Utilization Certificates in time is concerned, it is stated that Industrial Finance Corporation India Venture Capital Fund Ltd. has so far not been able to fully utilize the funds of Rs 200.00 crore released by this Ministry during the year 2014-15 and therefore, they have requested for relaxing the eligibility criteria of the operational guidelines in order to enhance the scope and coverage of the scheme, so that maximum number of Scheduled Castes Entrepreneurs can avail the benefits under the scheme. After implementation of modification of the guidelines, amount released Rs 200.00 crore to IFCI during the year 2014-15 is expected to be utilized and the Utilization certificate of this amount rendered to the Ministry at the earliest. Subsequently, the allocated

amount of Rs 40.00 crore is expected to be utilized by IFCI Ltd. during the current year 2016-17.

As regards revision in the eligibility criteria of the operation guidelines under the scheme of the Venture Capital Fund for Scheduled Castes is concerned, it may be stated that eligibility criteria for availing benefits under the scheme have been revised and duly notified on 9th May, 2016. This revision has been done in order to enhance the scope and coverage of the Scheme, so that maximum number of Scheduled Castes Entrepreneurs can avail the benefits under the Scheme. The outcome of the revision and its impact may be ascertained after a hiatus of sometime as the revision is in the process of being publicized to the intended beneficiaries and attempt is to reach every nook and corner of the country. The modification in the operative guidelines in respect of Venture Capital of Funds for scheduled castes is given as under:-

Existing Eligibility Criteria

Companies having at least 60% stake holding by Scheduled Caste entrepreneurs for the past 12 months with management control.

Proposed modifications in the Eligibility Criteria

Companies having at least 60% stake holding by Scheduled Caste entrepreneurs for the past 12 months with management control OR a new Company provided that the new Company is a successor entity of proprietary firm or Partnership firm or One Person Company (OPC) or Limited Liability Partnership (LLP) of any other establishment incorporated under any law in force, with sound business model which have been in operation for over 12 months, and the predecessor entity had at least 60% shareholding of the Scheduled Caste promoters with management control.

(Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment O.M. No. 1-3/2016-Plan Division dated 25th July 2016)

NEW DELHI; 14 December, 2016 23 Agrahayana, 1938 (Saka) RAMESH BAIS
Chairperson
Standing Committee on
Social Justice and
Empowerment.

MINUTES OF THE FOURTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON THURSDAY, 15th DECEMBER, 2016

The Committee met from 1030 hrs. to 1100 hrs. in Chairperson's Chamber, Room No. 116, Parliament House Annexe, New Delhi.

PRESENT

SHRI RAMESH BAIS - CHAIRPERSON

MEMBERS

LOK SABHA

- 2. Shri Sher Singh Ghubaya
- 3. Shri Jhina Hikaka
- 4. Shri Sadashiv Kisan Lokhande
- 5. Sadhvi Savitri Bai Phule
- 6. Kunwar Bhartendra Singh

RAJYA SABHA

- 7. Smt. Sarojini Hembram
- 8. Dr. Narendra Jadhav
- 9. Smt. Wansuk Syiem
- 10. Smt. Chhava Verma
- 11. Shri Ramkumar Verma

LOK SABHA SECRETARIAT

- 1. Shri Ashok Sajwan Director
- 2. Smt. Mamta Kemwal Additional Director
- 2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.

3.	The Committee	then took	c up for	consideration	the following	draft Reports	of
the Co	ommittee :-						



- (iv) Thirty-fifth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- 4. The Chairperson then requested the Members to give their suggestions on the draft Reports. The Reports were adopted by the Committee without any change. The Committee authorized the Chairperson to finalize these draft Reports and present the same to both the Houses.

The Committee then adjourned.

^{*} Matter not related to this Report.

APPENDIX

ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE TWENTY-SEVENTH REPORT (SIXTEENTH LOK SABHA)

OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT ON 'DEMANDS FOR GRANTS (2016-17) OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT)

		Total	Percentage
I.	Total number of Recommendations	14	
II.	Observations/Recommendations which have been accepted by the Government: (Paragraph Nos. 3.22, 3.28., 3.29, 3.42, 3.46, 4.5, 4.6 and 5.9)	8	57.14
III.	Observations/Recommendations which the Committee do not desire to pursue in view of the replies: (Paragraph Nos. 3.43)	1	7.14
IV.	Observations/Recommendations in respect of which replies of the Government have not been accepted: (Paragraph Nos. 5.7 and 5.8)	2	14.28
V.	Observations/Recommendations in respect of which replies of the Government are interim in nature: (Paragraph Nos. 2.8, 3.14 and 3.35)	3	21.42